N O T I C E

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which had come into effect from 05.07.2021 (partially modified w.e.f. 05.07.2021, 02.08.2021, 06.08.2021, 09.08.2021, 31.08.2021 and published on 01.09.2021), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following additional partial modifications with effect from **Monday, 06.09.2021**

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Smt. Justice **REVATI MOHITE-DERE** **(Court Room No.3)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- **(A) Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar).** (A) All Applications for leave to prefer Appeal of even years. (B) All pending Anticipatory Bail Applications of the year 2018 from Nos.ABA/1008/2018 to ABA/ 2075 / 2018.	**ORIGINAL SIDE** -----
2	The Hon'ble Shri Justice **A. S. GADKARI** **(Court Room No. 27)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Second Appeals. (B) All Appeals from Order. (C)All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency/ Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure. (D) All pending Anticipatory Bail Applications of the year 2019 from Nos. ABA/552/2019 to ABA/870/ 2019. **(E) Anticipatory Bail Applications (except those assigned to other Courts) arising from Districts except Greater Mumbai and Thane District (including Palghar).**	**ORIGINAL SIDE** For admission, hearing and order matters therein :- (A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act.

3	The Hon'ble Shri. Justice **P. D. NAIK** **(Court Room No. 17 Annex)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same judgment and all Applications therein. (C) All Criminal Appeals of even years against Acquittal (except those assigned to other Court). (D) All Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters of even years up to the year 2018 (except those assigned to other Courts). E) All Pending Regular Bail Applications of the year 2019 from Bail Application Nos. BA/1072/2019 to BA/1460/2019. (F)Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015. (G) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015. **(H) Anticipatory Bail Applications (except those assigned to other Courts) arising from Greater Mumbai and Thane District (including Palghar).**	**ORIGINAL SIDE** -----

4	The Hon'ble Smt. Justice **BHARATI H. DANGRE** **(Court Room No. 9)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- **(A) Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Greater Mumbai and Thane District (including Palghar).** (B) All Applications for leave to prefer Appeal of odd years. (C) Civil/ Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Court in Maintenance matters including matters arising from orders under Chapter–IX of Cr.P.C. and against orders of Criminal Courts arising from the said Chapter of Cr.P. C. (D) Civil Writ Petitions, Revisions against orders of Family Courts.	**ORIGINAL SIDE** ----

Dated this 1st September 2021

By Order,

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.